

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 155/MP/2012

Subject : Application under Section 79 of the Electricity Act, 2003 evolving a mechanism for Regulating including changing and-or revising tariff on account of frustration and-or of occurrence of force majeure (Article 12) and-or change in law (article 13) events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI-CIL and enactment of new coal pricing Regulation by Indonesian Government

Date of hearing : 3.1.2013

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Adani Power Limited, Ahmedabad

Respondents : Uttar Haryana Bijli Vitran Nigam Limited, Panchkula
Dakshin Haryana Bijili Vitran Nigam Limited, Panchkula
Gujarat Urja Vikas Nigam Limited, Vadodara

Parties present : Shri C.S.Vaidyanathan, Senior Advocate for the petitioner
Shri Amit Kapoor, Advocate for the petitioner
Miss Poonam Verma, Advocate for the petitioner
Miss Apoorva Mishra, Advocate for the petitioner
Shri JatinJanlundhwala, APL
Shri Arun Bagat, JSA
Shri Malav Deliwala, APL
Shri Arun Kumar, APL
Shri Yogesh, APL
Shri M.G Ramchandra, Advocate for GUVNL
Shri Swapna Seshadri, Advocate for GUVNL
Shri P.J.Jani, GUVNL

Record of Proceedings

The learned counsel for the review petitioner and learned senior counsel for the petitioner were heard at length on the review petition on merit. The Commission reserved the order in the Review Petition.

2. The main petition shall be listed for hearing on 17.1.2013 at 10.30 A.M.

By the order of the Commission,

**Sd/
(T. Rout)
Joint Chief (Law)**